demand that the Government should come forward with a statement whether this thing has taken place in Patna or not. My information is that the Intelligence Department has proceeded in the matter in Patna.

SHRI BHUPESH GUPTA: That will come later. I do not wish to say more. If it is so let it be stated. Moneys are found in banks in safe vaults.

SHRI BHUPESH GUPTA: I leave

श्री राजनारायण : (उत्तर प्रदेश) : मैं यह कहना चाहता हूं कि एक आइटम है तो उस की पहले ले लीजिये।

SHRI BHUPESH GUPTA: I will come to that later.

श्री राजनारायण : इस आइटम को पहले खत्म होने दीजिए । एक आइटम है तो उस को पहले ले लीजिए।

this to you. The thing is not yet finished.

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, please sit down.

REFERENCE TO A BOOK WRIT TEN BY SHRI R. S. GAE, LAW **SECRETARY**

SHRI BHUPESH uUPTA (.West Bengal) : Mr. Deputy Chairman, I invite your attention and, through you, the attention of the Government and the House to the publication of a book, called the "Bank Nationalisa-tion Case and the Constitution" written by the Secretary to the Ministry of Law, Mr. Gae. This raises the question that he is still in service and he has published a controversial book in which he has written many things. He has entered into a debate as to the question of compensation, the question of amendment of the Constitution and so on. His function is to advise the Government. In the nature of things, many matters delating to the proposed

amendment of the Constitution will go to the Law Ministry for his advice. May I know, Sir, if it is proper for the Secretary to the Law Department to publish such a book just at this very moment? He has released this book. The timing is very significant. He has met the press after publishing it. Now he can make a lot of monye. It wii' have a sellers' market. It will easily sell. When the Law Ministry is itself involved it is strange that such a book is published by the Law Secretary himself. This is very improper. I should like to know whether the Law Secretary took the permission of the Government for writing this book and, above all, for publishing it just at this time. It is becoming a very bad habit with Government officials in service writing books and publishing them giving their own opinion. They should give their opinions to their Minister. They are not to enter into a public debate in a manner in which Mr. Gae is doing and advising in his book as to what should be amended and how it should be amended and what should not be amended. He has said so many things which should not be said by an officer. It is a serious matter. If all the Secretaries start writing books and publish them in this manner—and Mr. Gae in this case is guilty because he will be making money by this publication at this critical moment thinking that the book will sell well— it will be a bad thing. The matter is a very important one. Now I would like to ask the Government, through you, to make its position clear since Mr. Gae has clearly Government Servants violated the Conduct Rules. I cr.arje Mr. Gae with violation of Service rules.

DEPUTY CHAIRMAN MR Mr. Bhupesh Gupta, is it desirable to refer to government officials since they are not here in this House to defend themselves?

SHRI KRISHAN KANT (Har-yana): The question is whether he has brought out this book with the permission of the Government or not...

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SHRI BHUPESH GUPTA; Sir, in Nehru's time on several occasions this matter was brought to the notice of the Government ...

SHRI LOKANATH (Orissa): Since you have allowed one point of view you should allow another point of view also since there is no official secret involved in this.

DEPUTY CHAIRMAN MR. It is quarter past two.

SHRI LOKANA TH MISRA: Do you want only one point of view to go tr> the press? There is also another point of view and that is, unless there aie any official secrets involved there is nothing wrong. If somebody has the talent to write a book, it would only add to the literature in the country.

MR. DEPUTY CHAIRMAN; Mr. Misra, his objection is that there are certain rules by which Government officers are not allowed to write and publish books without the prior permission of the Government and that is why he has asked whether permission was given.

SHRI KRISHAN KANT: Mr. Misra is unnecessarily trying to protect an officer.

SHRI LOKANATH MISRA: I am not protecting any officer. I am protecting freedom in the country. These are the people who want to take away the freedom of everybody.

MR. DEPUTY CHAIRMAN Order, please. We have had enough discussion on the subject. In the afternoon, we have got a very important discussion on the working of the Ministry of Petroleum and Chemicals.

श्री राजनारायण: (उत्तर प्रदेश): श्रीमन, जरा सुनिये। आपकी यही आदत आपको डार्क में रखेगी। आप कृपा कर के सुन लीजिए दो मिनट। देखिये हमारे पास

अपनी जानकारी है, बहुत से मंत्रियों के नाजा-यज रुपये जो कि उन्होंने बड़ बड़ पंजीपतियों से ले रखे हैं वह लाकर्स में बन्द है।

श्री सीताराम केसरी (विहार): वह आपके पास है व

श्री राजनारायण: यह तो मैं पढ़ ही रहा हैं।

श्री उपसमापति : आपने दो मिनट कहा । पढिये नहीं । संक्षेप में कह दीजिये ।

श्री राजनारायण: आप दो मिनट न वोलिये। जरा सुनिये।

An estimated Rs. 80 lakhs was seized following a raid on a locker, hired out to a former Central Minister, of a bank in New Delhi. It is reliably learnt that investigations have been initiated.

यह एक मंत्री की ही बात नहीं है। मैं यह चाहता हूं कि बैंकों को कहा जाय कि जिन जिन मंत्रियों के या किसी और लोगों के, राजनैतिक लोगों के, स्पये चाहे किसी का स्ट्रांग रूम में हो या चाहे लाकर में हो उस पर विल्कुल कब्जा कर लिया जाय और उसका पुरा पूरा एक एकाउंट इस सदन में प्रस्तुत किया जाय विद इन ट् डेज, दो दिन के अन्दर कि सारे देश के बैंकों में किन किन पूराने मंत्रियों का और नये मंत्रियों का रुपया है।

SHRI A. G. KULKARNI (Maharashtra) : The assets of Members of Parliament who are under the protection of different industrialists should also be calculated and published,

श्री उपसभापति : राजनारायण जी. आपको जो कुछ कहना था आपने कह दिया. आप वैठिये।

श्री राजनारायण: सुनिये। मैं श्री कुलकर्णी की बात का कतई समर्थन करता हं कि चाहे वह राजनैतिक नेता हो

श्री उपसभापति : आप वैठिये, आपने दो मिनट कहा या वह हो गया।

Discussion oi

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श्री राजनारायण : आप बीच में खड़े हो गये, दो मिनट बीता भी नहीं।

तो मैं कहना चाहता है कि आप श्री ओम मेहता को कहे कि हमारी बात प्रधान न जि साहिया को बोलें कि जिन महियों के रुपये लाकर्स में रखे हों या हिन राजपुरुषों के रुपये लाकर्स में रखे हो उन अपयों को जब्त किया जाय, उनका पूरा एकाउँट उनमे पूछा जाय कि इतना रुपया उनके पास कहां से आया. उनकी पसंनल और पैरेंटल प्रापर्टी कितनी रही है, इस सारी वान का हिसाब-किताब लगाना चाहिये और इसका एक एकाउंट इस नदन में पेश होना चाहिय । और यह रूपया जो सीज हुआ है यह रूपया कहां जायगा?

MR. DEPUTY CHAIRMAN : In the afternoon, we have to discuss a very important item and many hon-Members would like to participate in that discussion. Therefore, we cannot adjourn for a long time. The House stands adjourned till 2-45 p.m.

> The House adjourned for lunch at nineteen minutes past two of the clock,

/ The House reassembled, after lunch. at fortyfive minutes past two of the VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

DISCUSSION ON THE WORKING OF THE MINISTRY OF PETROLEUM AND CHEMICALS

SHRI BABUBHAt M. CH1NA1 (Maharashtra): Mr. Vice-Chairman 1 want to initiate discussion on the Ministry of Petroleum and Chemials. This Ministry, as you know, comprises six departments petroleum, fertilizers, petrochemicals. drugs and pharmaceuticals, chemicals and allied indus-fries and the last would be administration itself. Now, we also have a report by the Ministry concerned of <>06RS'7t—7

1970-71. It is not'my desire'to touch all the six subjects. [only want to stick to petroleum, drugs and pharmaceuticuU. and if time1 permits. I want something administrabf Oil and Natufal Gas Commission.. My first subject would be, as I said petroleum. It is very important for the economy of this country efore, I may go into this sub-in a little detailed way, and I am sure. Mr. Vice-Chairman. you will show your usual indulgence to me.

of Ministry of Petroleum

and Chemicals

The demand for petroleum products in India in 1970 was 18 million tons. It is rising at the rate of 10 per cent

annum and in ten years' time it would be somewhere between 48 and 50 million tons. The production of indigenous crude present is about

million tons per year of which 3.5 million tons is produced in Gujarat t rest in Assam. Production "hese fields is declining. From jinr venture with National Iranian Oi! Co., EMI (Italian) and Philips (American), India has a share of 1 ton tons per annum of offshore Rostam crude. India imported 11 million tons of cude in 1970 from Iran and Saudi Arabia at a cost of Rs. 102 crores. At todays prices the cost of crude imports in 1980 would he Rs 400 to Rs. 425 crores. That is, within ten years it will rise from Rs {12 crores to Rs. 400 or Rs. 425 This is the size of the pro-Mem. How is Tndia going to pay for these huge imports for all times to come? Both from the point of view of national security > and economic fooment. India must find crude oil resources within the country; otherwill Fortunately <een kind to India. Even from the meagre known geological data, it is dear that oil can be found in Tndia. What is required is concen-.'d effort to exploit our natural resom

I .shall burden the Minister with charges of corruption and inefficiency